Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Sir, I beg to move for leave to introduce a Bill for enabling reservation of seats in accordance with article 332 of the Constitution for effective democratic participation of members of Scheduled Tribes and to provide for the readjustment of seats in the Legislative Assembly of the State of Goa, in so far as such readjustment is necessitated by inclusion of certain communities in the list of the Scheduled Tribes in the State of Goa and for matters connected therewith or incidental thereto.

माननीय अध्यक्ष : प्रश्न यह है:

?कि अनुसूचित जनजातियों के सदस्यों की प्रभावी लोकतांत्रिक भागीदारी के लिए संविधान के अनुच्छेद 332 के अनुसार स्थानों का आरक्षण करने में समर्थ होने और गोवा राज्य की विधान सभा में स्थानों का पुन:समायोजन जहां तक ऐसा समायोजन गोवा राज्य में अनुसूचित जनजातियों की सूची में कतिपय समुदायों को सम्मिलित करने के लिए आवश्यक हो गया है, के लिए तथा उससे संबंधित या उसके

आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए।?

प्रस्ताव स्वीकृत हुआ

SHRI ARJUN RAM MEGHWAL: Sir, I introduce the Bill.

12.10 hrs